

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 205 of 2013

Dated : 20th December, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Sathavahana Ispat Ltd. ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu
Counsel for the Respondent(s): Ms. Sumana Naganand for R-2**

ORDER

The Learned Counsel for the Appellant submits that they are prepared to construct a dedicated line without prejudice to their rights and, therefore, they propose to conduct meetings to arrive at settlement between both the parties.

Accordingly, the Learned Counsel for both the parties are directed to have the meetings and decide the terms of settlement. After the final decision is taken, the parties are directed to report about the same before this Bench to enable us to pass further orders.

Post the matter for further hearing on **20.1.2014 at Chennai Circuit Bench**. If, in the meantime any settlement has been arrived at, it is open to the parties to mention before the Delhi Bench on any date prior to the above date.

**(Rakesh Nath)
Technical Member
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**(Justice M. KarpagaVinayagam)
Chairperson**